

and 14 cotton mills have been sanctioned Rs. 3 crores. In all Rs. 7½ crores have been sanctioned of which 11 jute mills have drawn Rs. 2,24,00,000 and 5 cotton mills have drawn more than Rs. 1 crore.

Shri S. M. Banerjee: I want to know whether in the case of those mills which are not in a position to pay 25 per cent or 40 per cent of the total amount in advance this concession will be further relaxed just to help them for modernisation.

Shri Manubhai Shah: If they are not prepared to give 25 per cent I hope they do not deserve great help from the country because the mill-owners must find some part of the money for rehabilitation.

Shri Ranga: Is this money granted as a loan or as an aid?

Shri Manubhai Shah: Loan No aid.

WRITTEN ANSWERS TO QUESTIONS

Import of Art-Silk Yarn

*2056. **Shri Ajit Singh Sarhadi:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that art-silk industry is experiencing difficulty in getting supply of art-silk yarn;

(b) if so, what steps are being taken to get supply of the art-silk yarn regularly; and

(c) whether it is a fact that the scheme to import silk rayon yarn against export of rayon goods has not been successful to ensure art-silk yarn supply?

The Minister of Commerce (Shri Kanungo): (a) and (b). A statement is laid on the table of the House.

STATEMENT

The total requirements of art silk yarn is estimated at 108 million lbs. per annum. As against this demand the availability of indigenous viscose and acetate rayon yarn was of the order of 33-598 million lbs. during

1958. About 37 million lbs. of indigenous staple fibre yarn was also available during the year. This was supplemented by the import of about 34.5 million lbs. of yarn, thus raising the total availability to 105 million lbs. Thus the shortfall was only of the order of some 3 million lbs. A scheme to ensure equitable distribution of indigenous art silk yarn was therefore, adopted.

(c) No, Sir.

Assam Railways and Trading Company

*2062. **Shri T. B. Vittal Rao:** Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that the Regional Labour Commissioner (Central), Calcutta has conducted conciliation proceedings for negotiating a settlement between the management of Assam Railways and Trading Company and Assam Coal Mine Workers' Union regarding wage rates to be paid to different categories of workers as per award of the Labour Appellate Tribunal three months ago;

(b) if so, what is the result; and

(c) what action Government propose to take in this connection?

The Deputy Minister of Labour (Shri Abid Ali): (a) No. No. Conciliation proceedings are not held, during the operation of an award, in respect of matters covered by it.

(b) and (c). Do not arise.

Firing on U.N. Observer Team by Pakistan in Kashmir

{ **Shrimati Ila Palchoudhuri:**
Shri S. M. Banerjee:
 *2065. { **Shri Panigrahi:**
Shri P. C. Borooah:
Shri Lilladhar Kotoki:
Shri P. G. Deb:

Will the Prime Minister be pleased to state:

(a) whether it is a fact that United Nations Observer Team investigating

a local incident near Sudhpura, a Kashmir village on Indian side in Tootwal sector on cease-fire line, was fired upon by Pakistani troops with light machine guns a few days ago;

(b) if so, the full details of the incident; and

(c) the steps taken or proposed to be taken by the Government of India in regard thereto?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):

(a) and (b). On March 25, 1959 at 11.00 hours, U.N. military observers were moving forward towards the cease-fire line and the pre-arranged rendezvous for a joint investigation of complaints in the Sudhpura village. They were displaying in full view the U.N. white flag. Suddenly L.M.G. fire came from the Pakistan side of the cease-fire line, directed in the area where they were walking. The military observers were forced to take cover.

(c) The military observers themselves lodged a complaint with the U.N. Chief Military Observer who has closed the case with an award of Violation against Pakistan.

Rare Earth Plant, Alwaye

*2066. { Shri Maniyangadan:
Shri Kuttikrishnan Nair:
Shri Nallakoya:
Shri S. M. Banerjee:
Shri Tangamani:
Shri V. P. Nayar:

Will the Prime Minister be pleased to state:

(a) whether the Rare Earth Plant at Alwaye in Kerala State has been closed down by the Management since 3rd April, 1959;

(b) if so, what are the reasons for the closure; and

(c) what steps Government have taken to reopen the factory?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):

(a) Yes.

(b) and (c). A statement giving the required information is laid on the Table of the House. [See Appendix VII, annexure No. 46].

Employment Bureau at Delhi University

*2067. { Shri Ram Krishan Gupta:
Shri D. C. Sharma:
Shri Pangarkar:
Shrimati Ha Palchoudhuri:

Will the Minister of Labour and Employment be pleased to refer to the reply given to Starred Question No. 386 on the 29th November, 1958 and state:

(a) whether an employment bureau at Delhi University has since been started;

(b) if so, the main functions thereof; and

(c) the nature and quantum of assistance if any which Government would give to the bureau?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes.

(b) These Bureaux will be part of the employment service and provide an agency through which employment counselling can be given to university students and make available to them all literature and information relating to careers, employment opportunities, competitive examinations etc.

(c) The estimated expenditure during 1959-60 will come to Rs. 10,500 which will be entirely borne by the Central Government.

Kashmir

*2068. Shri D. C. Sharma: Will the Prime Minister be pleased to state:

(a) whether it is a fact that Pakistan has asked its representative in the United Nations to draw the attention of the Security Council to the